## Central Administrative Tribunal Principal Bench

R.A. No. 11 of 1999 M.A. No. 94 of 1999 in O.A. No. 1771 of 1997



New Delhi, dated this the 5th April 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A) Hon'ble Mrs. Lakshmi Swaminathan, Member (J)

## In the matter of:

Const. M. Nizaruddin Vs. Union of India & Ors.

Union of India & Anr.

... Review Applicant

Versus

Const. M. Nizaruddin

... Rev. Respondent

## ORDER (By Circulation)

## BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Perused the R.A.

- 2. At the outset it is noticed that the R.A. has been filed with great delay and is hit by Rule 17 CAT Procedure Rules.
- 3. M.A. No. 94/99 has been filed for condonation of dlay in which it has been stated that after Respondents came to know of the Hon'ble Supreme Court judgment dated on 27.9.96 in State of Rajasthan Vs. B.K.Meena & Anr. JT 1996 (8) SC 684 they immediately contacted their counsel to seek his advice in the matter and then filed this R.A. but that cannot be considered as a satisfactory reason to explain the delay because the aforesaid judgment in Meena's case (Supra) was referred to by us in Para 5 of impugned judgment itself.

4. None of the grounds contained in the R.A. bring it within the scope and ambit of Section 22(3)(f)

A.T. Act read with Order 47 Rule 1 C.P.C. under which any decision/order of the Tribunal can be reviewed.

 $oldsymbol{\mathcal{G}}$  . The R.A. is rejected.

(Mrs. Lakshmi Swaminathan)
Member (J)

(S.R. Adige)
Vice Chairman (A)

/GK/